वायदे किए जाते हैं। जो वायदा किया गया है, उसका क्या बना? माननीय संसदीय कार्यमंत्री जी, इस बारे में बताइएं। ...(व्यवधान)...

The VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): If you will go on speaking like this, I will direct that it should not be recorded. ...(*Interruptions*)...

SHRI AKHILESH DAS: We have already given our names. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Please see that nothing goes on record except what Mr. Miri is speaking. ...(*Interruptions*)...

SHRI AKHILESH DAS: *

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Please, sit down. I cannot call out any name which is not here. Only Mr. Miri's name is here.

**श्री गोविन्दराम मिरी:** सर, छत्तीसगढ़ की मांग जायज़ है और छत्तीसगढ़ राज्य बनाने में किसी प्रकार का विवाद नहीं है। इसलिए मैं आपके माध्यम से सरकार से दरख्वास्त करता हूं कि छत्तीसगढ़ के निर्माण की घोषणा पूरी कर दी जाए। ...(व्यवधान)... और सर, छत्तीसगढ़ राज्य न बन पाए, इसके लिए जो वहां की मुख्य मंत्री श्री दिग्विजय सिंह हैं वे राजधानी की बात को लेकर, रायपुर और बिलासपुर के लोगों के लिए ऐसे वक्तव्य दे रहे हैं जिससे कि भाई-भाई लड़ें और छत्तीसगढ़ राज्य न बन पाए। ...(व्यवधान)... कांग्रेस के लोग इस प्रकार के प्रयास कर रहे हैं। ...(व्यवधान)... हमारी सरकार वचनबद्ध है छत्तीसगढ़ राज्य बनाने के लिए। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): It is not there with me. My list does not mention it ...(*Interruptions*)... Your name is not there. All the names, except Mr. Sibal, whom I permitted on a legal provision, which have been called out are there ...(*Interruptions*)... I do not go by your list. I go by my list ...(*Interruptions*)...I allowed Mr. Sibal, though his name was not there, looking at the unanimous feeling of the House on a subject which was very dear to our hearts ...(*Interruptions*)...I cannot help it. I am helpless ...(*Interruptions*)...You clear your names with the Chairman ...(*Interruptions*)...Mr. Miri, you please continue ...(*Interruptions*)...

**श्री गोविन्दराम मिरी:** सर, मैंने निवेदन किया है कि मैं छत्तीसगढ़ से आता हूं, मुझे बोलने दिया जाए। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): You have already spoken ...(*Interruptions*)...Please, sit down...(*Interruptions*)...Nothing will go on record...(*Interruptions*)...Mr. Miri, will you yield for a while? In the morning the Deputy Chairperson and the Chairman had given a direction that the Minister of Parliamentary Affairs should come here and make a statement...(*Interruptions*)...

**श्री गोविन्दराम मिरी:** उपसभाध्यक्ष जी, छत्तीसगढ़ राज्य के निर्माण के लिए हमारी सरकार वचनबद्ध है, किन्तु वहां के मुख्य मंत्री ...(व्यवधान)..

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Can we please stop for a minutu and allow the Minister to make his statement? ...(*Interruptions*)...

**श्री गोविन्दराम मिरी:** किन्तु वहां के मुख्य मंत्री, जो कि कांग्रेसी पार्टी के है, उनके द्वारा वहां जाकर अविश्वास का वातावरण बनाया जा रहा है ताकि राजधानी की बात को लेकर व बिलासपुर और रायपुर वालों को लड़ाते रहें। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Mr. Miri, please sit down ...(*Interruptions*)... Please take your seat. Let us have the accepted decorum.

---

**STATEMENT RE: GOVERNMENT'S ASSURANCE ON TABLING DURAI COMMITTEE INQUIRY REPORT IN REGARD TO PROCEEDINGS AGAINST A C.B.I. OFFICER — Contd.**

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI MADAN LAL KHURANA): Mr. Vice-Chairman, Sir, during Zero Hour, a point

was raised by Shri Sitaram Kesri, regarding filing an appeal in the Supreme Court against the stay order issued by the Calcutta High Court in calling the army by the C.B.I.

सभापति जी, जैसा मैंने कल लोक सभा में भी कहा था, यह मामला कानूनी मामला है। हाई कोर्ट ने एक फैसला किया है, उसकी अपील सुप्रीम कोर्ट में की जाए या न की जाए मुद्दा यह है। इसेक लिए हम अटार्नी जनरल और अन्य कानून विदों से राय लेकर ही, सुप्रीम कोर्ट में अपील की जाए या न की जाए, इसके बारे में विचार करेंगे। 12 अगस्त तक अपील करने की अंतिम तिथि है, उससे पूर्व तय कर लिया जाएगा कि अपील करें या न करें।

सभापति जी, मेरा यही कहना है कि इसमें कोई राजनीति नहीं है, कोई राजनीतिक मोटिव नहीं है, यह प्योरली कानूनी मामला है। (**व्यवधान**).. मैं कहना चाहता हूं कि इतने वर्षों तक आप नहीं ला पाए तब तो कुछ नहीं हुआ और जब हमने यह वायदा किया कि इस सैशन के अंदर हम दिल्ली का बिल भी और ..(**व्यवधान**)..

SHRI S. VIDUTHALAI VIRUMBI (Tamilnadu): Sir, I am on a point of order. Today, I have also raised one issue for which the hon. chairman has given me an assurance in this august House that the Leader of the House will consult the conscerned Minister and let us know the position. Now, what I understand from the reply given by the hon. Minister is, he has given reply only for the people from the Congress benches. I could not get any reciprocal response from the hon. Minister on the issue which I raised. ...(*Interruptions*)... This is my point of order

SHRI KHAN GHUFRAN ZAHIDI (Uttar Pradesh): Under what rule are you raising the point of order? ...(*Interruptions*)...

SHRI S. VIDUTHALAI VIRUMBI: Sir, hon. Chairman, has assured on two issues. ...(*Interruptions*)...

SHRI AKHILESH DAS (Uttar Pradesh): Please, quote the rule ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Kindly hear me. What you are submitting is your grievance is that certain clarifications which you have requested are not being given. That cannot be a subject of point of order ...(*Interruptions*)... Kindly take your seat and let the Minister continue with his statement.

SHRI S. VIDUTHALAI VIRUMBI: Please ...(*Interruptions*)...I understand ...(*Interruptions*)... I share your sentiments ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Please make your point of order. Under what rule is it? What is the point of order? If it is a grievance, then I cannot help you. ...(*Interruptions*)...

**श्री मदन लाल खुराना:** महोदय, माननीय सदस्यों ने नए राज्यों के गठन के बारे में जो बात की है, हमारा आश्वासन है कि इस सैशन के समाप्त होने से पहले हम ये बिल लाएंगे। एक बात आप लोग समझ लीजिए कि आप दिल्ली के राज्य की बात कर रहे हैं तो दिल्ली का राज्य तो पहले से है, इसके केवल स्टेटहुड मिलना है ...(**व्यवधान**)...

**श्री जितेन्द्र प्रसाद** (उत्तर प्रदेश): चुनाव होना है ...(**व्यवधान**)...

**श्री मदन लाल खुराना:** चुनाव मध्य प्रदेश में भी होना है ...(**व्यवधान**)...

**श्री मदन लाल खुराना:** आप बात को समझिए। आप इतने वरिष्ठ सांसद हैं ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Please let the Minister speak.

**श्री मदन लाल खुराना:** महोदय, ये जो 3 नए राज्य बनाने की बात है — बनांचल, छत्तीसगढ़ और उत्तरांचल ...(**व्यवधान**)...

**श्री विजय जे० दुडी (महाराष्ट्र):** आपके मैनीफैस्टो में यह बात थी ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Please do not interrupt the Minister.

**श्री मदन लाल खुराना:** महोदय, बनांचल, छत्तीसगढ़ और उत्तरांचल, ये 3 नए राज्य क्रिऐट होने हैं। हमने केवल उन्हीं राज्यों को लिया है। जिनके गठन पर आम सहमति है और जहां की विधानसभाओं ने प्रस्ताव पारित करके भेजे हैं। महोदय, इसकी प्रक्रिया यह है कि कैबिनेट पहले अपनी इंटेंशन बताती है कि हम इन राज्यों को चाहते हैं, वह हमने कर दिया। फिर ग्रुप्स ऑफ मिनिस्टर्स उस पर विचार करते हैं, इसकी भी कई मीटिंग्ज़ हो चुकी है यह विचार करने के लिए कि ये राज्य वॉयबल कैसे हो, इनकी भौगोलिक सीमाएं क्या-क्या हों। यह तय करके फिर हम इसे राष्ट्रपति जी के पास भेजेंगे। राष्ट्रपति जी की स्वीकृत के बाद फिर संबंधित राज्य को जाएगा ...(**व्यवधान** )...

**कुमारी सरोज खापर्डे (महाराष्ट्र):** आप कोई नयी बात थोड़े ही बता रहे हैं सदन में। यह प्रोसीजर हम भी जानते हैं।

These are procedural things. We know it.

**श्री मदन लाल खुराना:** अगर इन्हें मालूम होता तो ये कभी न उठाते दिल्ली का मुद्दा क्योंकि दिल्ली का बिल सीधा आना है और वहां के बिल ये सब प्रोसीजर्स पूरा करने के बाद आने हैं ...(**व्यवधान** )

**कुमारी सरोज खापर्डे:** आपकी बात से सदस्यों को ऐसा लग रहा है कि आप पोलिटिकल साईस की क्लास ले रहे हैं और हमको प्रोसीजर समझा रहे हैं ...(**व्यवधान** )

**श्री मदन लाल खुराना:** मैं यह कहना चाहता हूं कि हमने वायदा किया था कि कैबिनेट से पास करके राष्ट्रपति जी के पास हम भेज देंगे और उसके बाद प्रक्रिया शुरू होगी और जो हमने पहले कमिटमेंट किया था, यह सरकार उस पर अभी भी अडिग है, यह मैं कहना चाहता हूं।

**श्री जितेन्द्र प्रसाद:** प्रधानमंत्री जी ने कई बार कहा था कि सत्ता में आने के 90 दिन के अंदर हम इसको पूरा कर देंगे। आप अपने वायदे को पूरा करने में विफल रहे ...(**व्यवधान** )

**श्री मदन लाल खुराना:** आपने तो 40 साल में नहीं किया ...(**व्यवधान** )

**श्री जितेन्द्र प्रसाद:** आप समय निर्धारित कीजिए ...(**व्यवधान** )

**श्री अखिलेश दास:** यदि आप उत्तराखंड नहीं बनाना चाहते हैं तो स्पष्ट बता दीजिए ...(**व्यवधान** )

**श्री जितेन्द्र प्रसाद:** आप भावनाएं भड़का रहे हैं, हीला-हवाला कर रहे हैं ...(**व्यवधान** ) आप समय निर्धारित कीजिए ...(**व्यवधान** )

**श्री मदन लाल खुराना:** कांग्रेस को कहने का अधिकार नहीं है ...(**व्यवधान** ) उन्होंने तो 40 साल में नहीं किया ...(**व्यवधान** )

**श्री जितेन्द्र प्रसाद:** आप समय निर्धारित कीजिए ...(**व्यवधान** ) आपके प्रधानमंत्री ने वायदा किया था ...(**व्यवधान** ) आप समय निर्धारित कर दीजिए इसके लिए कि कितने दिन के अंदर आप करेंगे, कब तक आप करेंगे ...(**व्यवधान** )

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Please sit down. (*Interruption*). Kindly take your seat. When I am Standing... (*Interruption*). When the Chair is on its legs...(*Interruption*)

**श्री अखिलेश दास:** हम तो कह रहे हैं लाइए, इस पर आपका साथ देंगे ...(**व्यवधान** )

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, double standards and double speaking is ...(*Interruption*) They have no business to make charges against us. They were in power for 45 years, they slept over the matter. Within 90 days we started acting on that. We started moving in the right direction. The Government is discussing. They have never bothered to think about that. ...(*Interruption*)

THE VICE-CHAIRMAN (SHRI ADHIKSHIRODKAR): The hon. Minister had made a statement. It is complete with all the details. Please sit down. (*Interruption*)

**श्री अखिलेश दास:** हम तो कह रहे हैं लाइए इस पर आपका साथ देंगे। ...(**व्यवधान** ) इन 50 साल तक आप हर चीज का विरोध करते रहे। ...(**व्यवधान**) हम तो कह रहे हैं लाइए हम आपके साथ रहेंगे। ...(**व्यवधान**) हम तो कह रहे हैं लाइए साथ देंगे इस पर आपका। उत्तरांचल के मामले में हम आपके साथ हैं। ...(**व्यवधान** ) आप 50 साल तक विरोध करते रहे। ...(**व्यवधान** ) आप सदस्यों की तथा उत्तराखंड के लोगों की भावनाओं के साथ खिलवाड़ कर रहे हैं। * का सहारा ले रहे हैं। आप * के सहारे उत्तर प्रदेश की

* Expunged as ordered by the Chair.

जनता को गुमराह कर रहे हैं। आपकी वजह से उत्तराखण्ड का विकास रुक गया है ...(व्यवधान )

**श्री सुरेश पचौरी (मध्य प्रदेश)**: यह बताए कि कब तक यह विधेयक लाएंगे? ...(व्यवधान ) इसलिए विरोध स्वरुप हम बहिष्कार कर रहे हैं।

**(इसके पश्चात कुछ माननीय सदस्य सदन से बाहर चले गए।)**

**श्री विजय जे० दडी**: इसमें विदर्भ का उल्लेख नहीं हुआ। आपके मेनिफेस्टो में था। ...(व्यवधान )

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Just one word has been used. One phrase "यह *बोल रहे हैं" That is unparliamentary. It is to be expunged from the observations of that particular Member. Kindly expunge it. Mr. Balanandan, you have got ...(*Interruption*)

SHRI M. VENKAIAH NAIDU: The Congress Members have staged a walk out. ...(**Interruption**) No, I have no objection. ...(*Interruption*)

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): She is sitting there.

MISS SAROJ KHAPARDE: I am sitting here because my Private Members Bill is going to come. That is why I am sitting here.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): I thought she was sitting here to help me out and relieve me from this onerous duty. I thought you were helping me. Mr. Balanandan, you have got three minutes. Then we shall take up the Private Members' Bill. I will take the will of the House. We have five speakers on this subject. If it is taken up, then it will be immediately stopped and some other discussion will start.

If the Hosue so decides, we can take up this issue at 5 o' clock.

SHRI O. RAJAGOPAl (Madhya Pradesh): Mr. Vice-Chairman. Sir, this is a controversial matter. Many Members would like to take part in it. Before 2.30 p.m. it is not possible. ..(*Interruption*)

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Mr. Balanandan, you will get three minutes. Then, thereafter, nobody will associate himself till the ...(*Interruptions*). Yes, I will accept it at 5 o' clock.

SHRI RAJUBHAI A. PARMAR (Gujarat): This thing has happened in my State of Gujarat also. I have also given my name.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): I never said that you cannot associate yourself. You will be able to associate yourself after 5 o' clock when the Private Members' Bills are completed. Now, Mr. Balanandan.

SHRI E. BALANANDAN (Kerala): Sir, I wish to draw the attention of this august House to a very serious incident which happened in Ahmedabad. This is about an attack on a Christian School. The A.B. V.P. students went there inside the school and they had beaten up the students.

They took away three hundred copies of the New Testament and burnt them. (*Interruptions*) Sir, in India, we have people belonging to different religions — Christians, Hindus, Muslims, etc. This is an excellent school which is being run at Rajkot. Persons belonging to the Sangh Parivar and the student unit of the BJP, the ABVP, went to the school and snatched away three hundred copies of the New Testament and all of them were burnt. The students were beaten up. The entire furniture in the school was smashed. This has appeared in the 'Hindustan Times' of 22nd July. I am not saying anything on my own. I appeal to the ruling party to see that these kinds of things do not happen in India.

SHRI O. RAJAGOPAL: It should not happen anywhere .(*Interruptions*) It should not happen in Trivandrum also. (*Interruptions*) Marxist students went to

---

* Expunged as ordered by the Chair.

the Holy Angels School in Trivandrum and attacked. .(*Interruptions*) They are the people who are doing this. (*Interruptions*) It should apply to the whole country. It should apply to Trivandrum also. ...(*Interruption*)

SHRI E. BALANANDAN: Mr. Vice-Chairman, Sir, I seek your protection. (*Interruptions*) He is a big leader. ...(*Interruptions*)

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Mr. Balanandan, I am sorry. We have to take up the Private Members' Business now. We will continue after 5 p.m. You have to stop now.

SHRI E. BALANANDAN: I will stop, Sir. I will say only one thing. Sir, ours is a secular country. We have Christians. We have Muslims. We have Hindus. We have other communities. Many schools are being run by the minority communities. Is it proper that they should be attacked? Physical forces is used. A school is attacked and the Bible is being burnt. Is it in line with our secular character? Does it mean that Bible cannot be used in a school? I would request Mr. Rajagopal. Instead of shouting at me ...*(Interruptions)* he should tell his Government to see that such things do not happen in this country.*(Interruptions)*

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Mr. Rajagopal, please sit down.

SHRI O. RAJAGOPAL: This is happening everywhere. *(Interruptions)*

SHRI E. BALANANDAN: You should heed the warning from me. Such a thing cannot be tolerated in India, which is a secular country.

Thank you, Sir.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Now we have to take up the Private Members' Business. The rest of the Members on this would be called after 5 p.m.

SHRI RAJUBHAI A. PARMAR (Gujarat): Sir, my name is there.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Your name is there, but you can speak only after 5 p.m.

SHRI RAJUBHAI A. PARMAR: I want to associate myself with this. It happened in my State.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): After 5 p.m.

SHRI V.P. DURAISAMY (Tamil Nadu): Sir, My name is there after Mr. Balanandan's.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Nothing now. Only Private Members' Business.

## PRIVATE MEMBERS' LEGISLATIVE BUSINESS

### Bill Introduced

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Now, Bills to be introduced. The High Court of Allahabad (Establishment of a Permanent Bench at Dehradun) Bill, 1997. Shri Raj Nath Singh. He is not here. The next Bill is by Dr. Mohan Babu.

### The representation of the people (Amendment) Bill, 1998

DR. MOHAN BABU (Andhra Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

*The question was put and the motion was adopted*

DR. MOHAN BABU: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): We now take up further consideration of the Prevention of Barbarous and Beastly Cruelty Against Women Bill, 1995, moved by Miss Saroj Khaparde on 10th July, 1998. Miss Saroj Khaparde had not commenced her speech the other day. She may now commence her speech.